

Thailand, England come here and get rid of their skin-diseases.

Sir, it is a matter of great sorrow that under the instructions of the Ministry of Defence or somebody else this pond also has been covered up. There was a holy site of Hindus where thousands of people visited through this path. There is a holy shrine of Muslims, the tomb of Kharbooja Shaheed Nasaruddin Shaheed Shaheb where thousands of Muslim brethren pay visit. They pass this way and offer their prayers.

Sir, Fulwaria, Imaliadhad, Badauli, Deendayalpur, Barthara, Kotwa and other villages are located on this route. Probably in 1900 this was declared a military area. The Britishes also attached importance to this route and Religious activities were never obstructed. In British time the Hindus, Muslims and all others used to pass through this route freely. During the First World war in 1914, the Second World War in 1945 and Indo-Pak war in 1965 the most dangerous weapons were kept here. Nobody had any objection. The military men and officers never closed this route. (*Interruptions*)

Mr. Speaker, Sir, what I mean to say is that extremely fatal arms were used to be kept here and today the military people say that there will be a breach of confidence so they will not allow four-wheelers to pass through here. They say that they will allow rickshaws, tempos, bicycles but not cars. They will not allow cars because it will endanger their secrecy.

Mr. Speaker, Sir, A Brigadier who is posted there at present keeps this path closed whenever he is present there. Sir, I would like to inform you that when late Shri Rajnarayan was the Minister of Health he was prevented from going by this path. Not only that, just four days back, hon. Defence Minister ordered to pen this path immediately. In spite of his orders the local Brigadier is not opening the path. The local people are being badly treated by him.

Sir, nearly twenty lakh people of Banaras are very much worried due to it. Through you, I would like to urge the hon. Minister of Defence to issue orders again and stern action should be taken against the Brigadier if he is not obeying the orders of the Ministry of Defence.

MR. SPEAKER: Today, I would like to give a chance to many hon. Members. Now, let us see how it is possible.

12.28 hrs.

RE: MISUSE OF PUBLIC FUNDS BY CERTAIN BANKS

[*Translation*]

SHRI ATAL BIHARI VAJPAYEE (Lucknow): Mr. Speaker, Sir, the recent turmoil in country's share market has been mentioned in the House. It has also been mentioned as to how a notorious shar-broker of Bombay has played a Successful trick with the country's entire Banking system. But, Mr. Speaker, Sir the incident of the 5th May is a novel thing in the history of banking. All of us know that the National Housing Bank is a subsidiary of the Reserve Bank of India and the Life Insurance Corporation in which a Japanese agency is also associated. Its subscribed capital is Rs. 200 crore, but its authorised capital is Rs. 1000 crore. An unusual incident took place on 5th May 1992. The National Housing Bank had to deposit Rs. 30 crore in the Mutual Fund of the Canara Bank. But the National Housing Bank could not deposit the amount in the Bank. It turned into a defaulter. Such a situation has never been there previously. The money could not be deposited because the National Housing Bank settled a bargain of Rs. 340 crore with that very stock-broker and that amount was blocked there. The Bank had no additional money. An amount of Rs. 30 crore could not be deposited. Mr.

Speaker, Sir, what comments are being passed on it?

[English]

"According to sources of National Housing Bank, it has caused deep embarrassment in the Reserve Bank of India since this is probably the first time that the subsidiary bank of the Central Bank has defaulted."

[Translation]

The subsidiary bank of the Central Bank could not deposit Rs. 30 crore because there is bungling in the Bank. The Bank is linked with that broker. It is a serious case. That day the hon. Minister of Finance said that investigation will be made into it, but the investigation will last three months. It is impossible to say what will happen in the share market and the banking system in three months. There should be immediate investigation. The outcome of this investigation should come forward within 24 or 48 hours and the most stringent action should be taken in this case.

Mr. Speaker, Sir, liberalisation does not mean to give concessions to the brokers (*Interruptions*)... If it is going on, it is wrong. Perhaps you will take advantage of it and oppose liberalisation. I am not opposing.

[English]

SHRI SOMNATH CHATTERJEE (Bolpur): It is liberalisation for the brokers.

[Translation]

SHRI ATAL BIHARI VAJPAYEE: It cannot be liberalisation for brokers. There is liberalisation in America, but if somebody commits such crime in the banking system, he is penalised. Fine upto crores of rupees is imposed on him. The hon. Minister of Finance has sought three months, time. I am in favour of an early investigation. The results should follow immediately and such black sheep should not be given any opportunity to rob those people.

SHRIGEOGE FERNANDES (Muzaffarpur): Mr. Speaker, Sir, I have given notice to you on this issue. Besides, supporting the points raised by Atalji, I also take exception to this fact that while Finance Bill was being discussed here the day before yesterday, I had put up all these issues before the House. I also urged the hon. Minister of Finance to give some concrete facts and information which he had about culprits, and Bank officials. I repeatedly said that he had information. Every day we are getting information from the sources outside the House. We get information that he has the knowledge and we are saying it inside and outside the House. Even then, if no action is taken in this regard, I feel very sorry to say that we are doing great injustice against those people who are still befooling themselves by investing money in shares which you call the stock market boom.

Today is the 8th of May. I would like to quote a sentence from the article about share-boom published in the "Fortune" just for the information of the House. It says that the name of the so-called institution is

[English]

Morgan Stanley Investment.

"Another 'bust' candidate is India."

[Translation]

This has been written about stock market.

[English]

"...where the stock market has doubled since the beginning of the year.

We are now only in the fifth month of the year.

"...when the Government instituted major economic reforms.

[Translation]

It means that if it is not the responsibility

of the Government, at least it is a liability on it.

[English]

Says Morgan Stanley Investment Strategist, Barton Biggs:

"It is getting towards bubble proportions, with the 20 biggest stocks selling at 50 times earnings. People are buying stocks because of their names rather than their valuations..."

For example, Tata Iron & Steel, which the investors have driven upto 80 times the earnings since Government decontrolled steel prices. Morgan Stanley's India expert, Vinod Sethi warns:

"Import duties on foreign steel are also coming down and international prices are low, plus the company makes poor quality steel."

[Translation]

Mr. Speaker, Sir, this is the position. In spite of all these scandals, Shri Atal ji supports the liberalisation policy adopted by the Government.

Mr. Speaker, Sir, I have given you a notice this morning. I was late by two minutes due to traffic jam. My notice has reached your office at two minutes past ten. I have understood the point. So, I gave this notice. The State Bank of India scandal is not limited to Rs. 620 crore only. The Bank had paid sum of Rs. 620 crore to a broker. It paid Rs. 200 crore to another broker called Pandeya, a mention of whose name I made yesterday. I am making this submission with great distress. This scam involves Rs. 2000 crore or Rs. 3000 crore. The Government is conducting an enquiry by people who are themselves involved in it. Not only the Ministry of Finance, but also the Reserve Bank of India and even the entire banking system is opposing the enquiry to be conducted by the

CBI. They want to conduct the enquiry under their own supervision. Mr Speaker, Sir, this is your responsibility. I mean the House is responsible to take a decision in this regard... (Interruptions)

[English]

MR. SPEAKER: I am very thankful to you. You are making me omnipotent.

[Translation]

SHRI GEROGE FERNANDES: Sir, when the matter is raised here the Government does not give any reply to it. The hon. finance Minister had himself been present all through the debates. When I have given concrete information to the House he did not utter a single word except that

[English]

"We will take effective action."

[Translation]

Today I am making this allegation because neither the officials of the Finance Ministry, nor the Government is prepared to hold the enquiry by the CBI. The case of individual Ministers is different. I know there are Ministers who individually, are in favour of an enquiry by the CBI but the Government is not in its favour. The Reserve Bank of India and the Banking sector are also not prepared for it. The National Housing Bank had made a promise to construct houses for the rural poor but the Government entrusted this work to Shri Pherwani whose records are well known to the world. He immediately invested that money in 'satta bazar.' Now that money is lost. Banker's receipt worth Rs. thirty crore have not been honoured. It is a fact well-known not only in Bombay but also all over the country.

[English]

bankers, receipts are not even worth the piece of paper on which they are written because they are all bogus receipts. I ask the

Finance Minister. Is it or is it not a fact that your bankers' receipts are not worth the piece of paper on which they are issued?

[Translation]

The hon. Finance Minister is present here. I would like to seek a reply from him.

[English]

Is he not aware of it? Still he is not talking any steps.

[Translation]

The Government is still allowing that big bull to indulge in this dirty game. He is doing it every day. I was very distressed. That is why I said that it is the responsibility of the House. Poor man's money is being drained out from banks and misappropriated. Only two days are left for the session to end. A meeting of the officers of the banking sector and the Chairmen has been convened for the 16th. You may please ask the hon. Finance Minister that if possible the should make a statement in the House in this regard today. If it is not possible today, then it should come on Monday. Now I seek your permission to raise the Bofors issue.

MR. SPEAKER: How many matters will you raise?

SHRI GEORGE FERNANDES: This is not a different issue. I am raising the issue today which was under discussion yesterday...*(Interruptions)*

SHRI CHANDRA SHEKHAR (Ballia): Mr. Speaker, Sir, today Shri Chandrajeet or somebody else said just now that it is your responsibility. I would like to know from you as to who should be asked what is happenings in the country. When these policies were being framed we had warned that these will have disastrous consequences. I had pointed out that policies are being implemented at the instance of external forces and the Government of India does not follow the policies which are conducive to the

circumstances of the country. Evil effects have started emerging within three months. Let Shri Atalji support the liberalisation policy. But the dangers apprehended at that time have now reached a point where bungling of thousand of crores of rupees is taking place. The Government says to investigate the matter in three months. Why should the enquiry take three months? To understand this, one need not be an economist. Bank accounts are made upto date everyday and one can have information about these accounts daily. It is even said that this bungling has been going on for last six months or one year. If the rise and fall in share prices in Stock Market has taken place during the last three months, it means that the bungling took place in three months. They require three months to investigate the matter, I am not doubting the intentions of the Government, but I am at a loss to understand if Shri Atalji means it to be liberalisation. Hon. Finance Minister and hon. Prime Minister, I am not against corrupt people as Shri George Fernandes is. I am against selling the country. In corruption, the country may, at best, suffer a loss of rupees fifty, or hundred crores. But here the country is being sold. I am making this allegation deliberately with full responsibility. It seems that a conspiracy has been hatched to sell this country and that conspiracy is being exposed today.
...*(Interruptions)*

[English]

SHRIPAWAN KUMAR BANSAL (Chandigarh): Sir, he has used the words that "the Government is entering into a conspiracy". That is highly objectionable.

SHRI CHANDRA SHEKHAR: I am again saying that the Government is conspiring to sell away the interests of this country.

SHRI PAWAN KUMAR BANSAL: Sir, this irresponsible statement is coming from a responsible Leader.

MR. SPEAKER: Mr. Bansal, I will give you a chance to refute it, if you want.

SHRI PAWAN KUMAR BANSAL: Sir, I am just saying that a very irresponsible statement is coming from the responsible Leader.

SHRI SOMNATH CHATTERJEE: Where are those documents? Where are those books? Why are they not sealed? (*Interruptions*)

[*Translation*]

SHRI CHANDRA SHEKHAR: Mr. Speaker, Sir, I speak in Hindi only. Those who do not understand Hindi will have to understand it, otherwise they cannot understand anything about the country.

Mr. Speaker, Sir, if it is not a fact, why is the Government silent? I would apologise if my statement proves to be wrong or hurts anyone. They do not at all feel concerned when scams worth crores of rupees is taking place. The hon. Finance Minister should say why three months are required to investigate the matter. You have been in the Government for quite sometime. Should the Government take three month's time to verify such a matter? In my opinion men of Economic Intelligence or the CBI can give a report on this in twenty four hours. I would like to know as to why the Government is maintaining silence over this question? Is not there any conspiracy behind all this?

[*English*]

If there is no conspiracy behind the whole affair, then why the Government is not coming out with the facts and arrest these persons who are responsible for these things?

SHRI SOMNATH CHATTERJEE: Where are the books and records? This is very important. Serious charges are being made on the floor of the House and there is no response from the Government except some sort of an assurance of an inquiry which will take three months. What is happening to the books and the records? What about the persons? Has any case been

lodged uptill now? These are very very serious matters. If those books and documents remain in the custody of these people, Sir, what will be the sanctity of the inquiry also? Crores and crores of rupees are involved. Outsiders are involved in the name of liberalisation which is going on. Therefore, these are serious matters and we expect that immediate response should come from the Government on these matters. We cannot just wait indefinitely.

SHRI RUPCHAND PAL (Hooghly): Sir, on this point, I have given a notice.

SHRI NIRMAL KANTI CHATTERJEE (Dumdum): Sir, again and again the C&AG has reported that their bank accounts are not reconciled for two to three years.

MR. SPEAKER: Nirmalji, I will call you.

SHRI NIRMAL KANTI CHATTERJEE: Sir, on that the C&AG has made severe strictures. That Vajpayeeji knows. Therefore, we demanded that the bank accounts be made transparent and secrecy clauses be eliminated. They are always responding negatively. Let them answer all these questions.

SHRI RUPCHAND PAL: We have been told that a large number of ex-officials of several banks and the financial institutions are on the Board of Directors of these industries and organisations run by the big bulls. They have been operating in the State Bank of India, the NHB etc.

SHRI SOMNATH CHATTERJEE: They are not giving any money for the purpose of rural housing.

SHRI A. CHARLES (Trivandrum): Sir, we on this side of the House are equally concerned. (*Interruptions*)

MR. SPEAKER: We will know how they are responding.

SHRI A. CHALES: We are equally concerned about what has happened. But

one unfortunate thing is, that on every issue the Opposition is trying to give a message that we are selling out the country. That is rather unfortunate.

AN. NON. MEMBER: You prove it through your actions.

SHRI A. CHARLES: This House is not meant for the Opposition alone. Every day, they are trying to hijack the House. (*Interruptions*)

MR. SPEAKER: Please sit down. Let me regulate. Shri Charles, you are a very good parliamentarian. They have made very valid points. You validly reply to them. Do not charge them like this.

SHRI A. CHARLES: I understand. I am one of the Members who participated in the discussion on the SEBI Bill. It is on record, that we suggested, we recommended that the shareholders should be protected. That is our interest. I something wrong has happened, it should be found out who exactly is responsible and whether some officers are involved. The word 'conspiracy' is unfortunate. Anyway, we have to see what happened and want an impartial inquiry to be conducted. If anybody has done something wrong purposefully or with negligence, or some mistake is committed, it is a wrong thing. We condemn the whole matter. We also want an impartial inquiry to be conducted and what exactly has happened, everything, has to be brought out. But I must say that the whole destabilisation has started one morning when we engaged the Fairfax. Our friend, Shri Chatterjee then criticised it. (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS AND THE DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT) (KUMARI MAMATA BANERJEE): He is telling something. Please listen to him.

SHRI A. CHARLES: I am totally supporting all actions to find out the truth and to book the culprits and to start suitable action. The interests of the shareholders should be protected. We cannot imagine how one bank has given so many crores of rupees. We have to understand the truth and what exactly has happened. The official should be punished and we are for that.

SHRI BASUDEB ACHARIA (Bankura): How much time does the Government take to find out the truth?

MR. SPEAKER: Shri Acharia, one of the members of the Government is trying to reply.

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): A number of issues have been raised. (*Interruptions*) Why do you listen? God has given us two ears to listen. We never listen. That is the problem. (*Interruptions*) A number of issues have been raised. I am grateful to Shri Vajpayee for pointing out that God has given us two ears and one mouth.

I have great respect for Shri Chandra Shekhar. In fact, he holds me in affection and I have great respect for him. But I think that the basic differences in ideology and approach cannot be taken to the extent of charging people with insincerity and conspiracy. Let us acknowledge one thing. There are differences between the Congress Party and the Congress Party's approach to economic issues and the Left Parties. There are differences between us and I think some aspects of what Shri Chandra Shekhar believes. (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): You can give your comments later on.

SHRI P. CHIDAMBARAM: I have said, on an earlier occasion, when briefly replied to the Commerce Ministry's demands, I said that, despite these differences I believe that

there is also as consensus on some aspects of policy and I think that there is a consensus among the major political parties including, what I humorously referred to as responsible sections of the Janata Dal, on some aspects of the policy. But the point is, there is no point in carrying these differences to an extent when you say that the Government is selling out this country. I recall what Shri Vajpayee had said a couple of weeks ago. He said that this country is too big, the people of this country are too proud, and too strong for anyone to sell out this country to anyone.

I do not think that anybody can sell this country. (*Interruptions*) I most sincerely and humbly request Shri Chandra Shekhar not to carry these ideological and policy differences to a point where he will charge that the Government is selling out the country.

Sir, no this specific issue, I recall what the Finance Minister had said in this House. I have just tried to understand exactly what he said. I am told, what he said was that the RBI being the Central Bank must first inquire into this matter. And the RBI has been asked to inquire into this matter. The RBI is doing so. We expect he facts to be found out by the RBI ... (*Interruptions*)

SHRI SOMNATH CHATTERJEE: Is it a regular feature? .. (*Interruptions*)

SHRI P. CHIDAMBARAM: I cannot give you the details.

If the RBI finds facts which lead to further inferences and further action to be taken, appropriate agencies will be asked to look into this matter.

On the question of what is happening in the stock market, Sir, we are all aware of what is happening in the stock market. In fact in Bombay, I think, about three or four weeks ago, I said that this is very irrational behavior. This is one of the reasons why, we think, that the stock market, require our to be regulated. This is one of the reasons why, I think, SEBI is being strengthened. I think, a Bill has been passed. But to say that this

liberalisation has a cause and effect betrays a poor understanding of economics and a poorer understanding of the situation in which we are finding ourselves. I think, what we have done is correct. Since last July, our policies have retrieved this country from the brink of an economic catastrophe. Sixteen months of non-Congress Government left this country on the verge do default. We have retrieved this country from the brink of an economic catastrophe and there is growth today ... (*Interruptions*)

SHRI SOMNATH CHATTERJEE: Liberalisation does not help. We have fed up with your economics .. (*Interruptions*)

SHRI P. CHIDAMBARAM: You may be fed up with the country. The country was fed up with what you did. The country was fed up with what your ideology did throughout the world. ..(*Interruptions*)

SHRI SOMNATH CHATTERJEE: Sir, he is giving a lecture on their economy. Here specific issue has been raised and he is giving a lecture ... (*Interruptions*)

SHRI P. CHIDAMBARAM: The ideology which Shri Somnath Chatterjee wants to espouse has been rejected in every part of the world. An there is no reason why we should accept this.

I have great respect for Chandra Shekharji. I think, many aspects of Chandra Shekharji's policies are correct. ..(*Interruptions*)

SHRI SOMNATH CHATTERJEE: Is this an answer to the issue that has been raised here?

SHRI P. CHIDAMBARAM: In fact I still remember Chandra Shekharji's eloquent reply to the Motion of Confidence, which he moved. where he laid down some elements, which every body should accept. Sir, there are differences? But to take these differences to a point to say that the country is being sold out by liberalisation, we reject that charge. Sir, you will see that this kind of

opposition comes from a very narrow segment of this House. And that narrow segment of this House has a difference with us. We acknowledge that difference. But we do not charge them with conspiracy and equally they should not charge us with conspiracy.

SHRI CHANDRA SHEKHAR: Mr. Speaker, Sir, there is nothing personal in it. I have been telling from the very beginning - I would agree with my friend, Shri Chidambaram, for whom I have great respect - that we see diametrically in the opposite direction. He thinks that he has been able to revive the country from the economic chaos. I think, he has landed the country in a position where every week, three times we are getting the threat from a country which considers that they are determining the destiny of the country. This has never happened in the history of India nor in the history of any nation in the world. This is why, selling away the interest does not mean that you are selling the furniture of Parliament House. The country is being threatened, not by Mr. George Bush, not by Mr. Baker, but by an Under Secretary and you are not able to answer. I shall request, Mr. Speaker, Sir, my GURU, Shri Atal Bihari Vajpayee, that he should also understand where is that great country, for which he has the great pride that this country cannot be sold away by anybody. Countries are no sold away in furniture; in assets, in factories, but the country's self-respect is sold away and that has been ably achieved by my friend's party and the Government, not by you personally or by any one of you during the last three or four months. This is the point. I can understand the differences on economic policy. I can understand your liberalisation taking the country to a point from where we cannot return. But, this question involves misappropriation of funds by the Government bank of thousand crores of rupees. (*Interruptions*) Why these officers should be protected? I know the rules that RBI should look into it; that somebody will go from here then only CBI will come. It means by that time everything will be hushed up I shall request, my friend, Mr. Chidambaram that they should take up this matter

urgently. They should not go into all these technicalities. Technicalities do not make a nation nor mar a nation. You are shattering the will power of this country and you are shattering the hope in this Government. People have apprehensions all around. If you do not answer these questions squarely in Parliament, you do not come clean about these officers who are guilty. If you say that they are not part of the Government, then I say that the Government is not selling away the country, but these officers are selling away the country. In my understanding of Parliamentary Democracy, if the officers are selling away the Country and the Ministers are keeping quiet, I am well within my right that the Government is selling away the country. This is why I have said and I did not mean anything personal. I have great affection and regard for you. But, again I say that you people are guilty of dereliction of duty, if you are not doing this.

SHRI P. CHIDAMBARAM: Sir, I agree entirely with the last part of he observation of the hon. Member, Shri Chandra Shekhar. (*Interruptions*). Please listen. I assure this House on behalf of the Government that no officer will be protected. The Government will take action against any officer howsoever high he may be. (*Interruptions*).

SHRI TARIYT BARAN TOPDAR (Barrackpore): Mr. Speaker ... (*Interruptions*)

SHRI P. CHIDAMBARAM: He has no business to shout like that. He does not understand the the responsibility of a Member of Parliament. He is not only rude to me but he is rude to the whole House. We are not dogs and cats here. He has no business to shout like that. He must be told how to behave (*Interruptions*). I have great respect for Shri Chandra Shekharji. We endorse that last part. There will be acted upon. If any officer is found guilty, action will be taken and you will find that Government taken action against them. (*Interruptions*)

[*Translation*]

SHRI GEORGE FERNANDES: The

question is whether you will order an investigation or not.. (*Interruptions*)

SHRI RABI RAY (Kendrapada): Mr. Speaker, Sir, I would like to say one thing after hearing Shri Chidambaram. The whole House is of the opinion that R.B.I. is interested in a cover up. Through you I would like to remind the congressmen of a historical event in this House which may perhaps help them in understanding the gravity of the present situation... (*Interruptions*)

When Shri Jawahar Lal Nehru was the first Prime Minister of India the Mundhra Scandal was exposed by Late Shri Firoze Gandhi who belong to congress and was a Member of this House. But this scandal exposed by Shri George Fernandes is far grave than that. Though the scandal which was exposed by late Shri Firoze Gandhi did not involve crores of rupees, but even then the Prime Minister had agreed with Shri Firoze Gandhi and constituted a Commission headed by most illustrious judge justice Chagla, who was later a Member of this House and also a Minister. You might be aware that because of the findings of the Chagla Commission, a leader of stature like Shri Krishnamachari had to resign from the Cabinet. Shri Chidambaram and other Minister are present here, I would therefore like to submit that there should be a judicial enquiry into this matter by a commission which should be assisted by C.B.I. It is only then you will come to know the sincerity of what is being said by Shri Chidambaram otherwise it has no sincerity. I would like to conclude with this last sentence. Our country has become a colony without occupation. Earlier it was under the occupation of East India company, and now it is under the dominance of International Monetary Fund and the World Bank. This is the only difference.

[*English*]

There is no occupation but we have been reduced to a colony by the acts of commission and omission of this Ruling Party.

13.00 hrs

SHRI BASUDEB ACHARIA: Sir, those who are responsible for this misappropriation of money have been entrusted with the task of inquiry. Then what will be the fate of the inquiry?... (*Interruptions*)

MR. SPEAKER: Shri Kodikkunil Suresh

SHRI KODIKKUNIL SURESH (Adoor): Sir, in Kerala at Traivandrum, one of the public undertaking companies, that is, Hindustan Latex, which comes under the Ministry of Health and Family Welfare, has totally regretted promotions and other facilities to SC/ST employees. The employees belonging to SC/ST categories had started relay *satyagraha* in front of the Hindustan Latex one months before.

There are five hundreds SC/ST employees working in that company. The management of the company has not invited the agitated employees and discussed their serious and important issues so far. I request the Government, through you, that the Ministry of Health and Family Welfare should intervene and give proper directions to the management of the company to settle their problems at the earliest.

MR. SPEAKER: Shri Vandayar. (*Interruptions*)

SHRI SRINKANTA JENA (Cuttack): Let me make a submission, Sir.

MR. SPEAKER: Let others also speak... (*Interruptions*)

SHRI K. THULASIAH VANDAYAR (Thanjavur): Sir, in Tanjore, there is a Railway Colony Middle School functioning for the last thirty five years. This school caters to the need of 309 boys and 189 girls. There are nearly fifteen to twenty teachers. The Railway authorities, without rhyme or reason, have abruptly asked them to vacate the